

**O.Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 88 of 2007**

**Dated : 22<sup>nd</sup> March, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**NTPC Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission**  
**& Anr. ....Respondent(s)**

**Counsel for the Appellant(s):**  
**Ramachandran**

**Mr. M.G.**

**Ms. Swapna Seshadri**

**Counsel for the Respondent(s):**

**Mr. R.K. Mehta with**  
**Mr. Antaryami Upadhyay**  
**Mr. David A for R.2**

**ORDER**

In respect of the issues covered earlier, note has been filed by the GRIDCO – Respondent. The Learned Counsel for the Appellant would also file reply to the note.

**Judgment is reserved.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk/sm**